

BEFORE THE ADJUDICATING OFFICER
SECURITIES AND EXCHANGE BOARD OF INDIA

**CORRIGENDUM UNDER RULE 5(5) OF THE SECURITIES AND EXCHANGE BOARD
OF INDIA (PROCEDURE FOR HOLDING INQUIRY AND IMPOSING PENALTIES)
RULES, 1995) TO ADJUDICATION ORDER No. Order/SM/HG/2022-23/21506-21563
IN THE MATTER OF TITAN COMPANY LIMITED**

1. Whereas, an Adjudication Order No. Order/SM/HG/2022-23/21506-21563 dated November 29, 2022 (hereinafter referred to as '**Order**') has been passed in the matter of Titan Company Limited in respect of 58 entities (hereinafter referred to as '**Noticees**').
2. And whereas, it has now been brought to my notice that there have been some typographical errors made inadvertently in the said order. This is an error apparent on the face of the records.
3. In light of the above facts, the following corrections are being made in the said order:
 - i. At paragraph 11 on page no. 19, the words "designated employee" shall be read as "designated person" and the words "designated employees" shall be read as "designated persons".
 - ii. At paragraph 12 on page no. 20, the words "designated employees" shall be read as "designated persons".
4. Other contents of the aforesaid Order No. Order/SM/HG/2022-23/21506-21563 dated November 29, 2022 shall remain unchanged.
5. Copies of this corrigendum are being sent to Noticees in the aforesaid Order and also to SEBI.

Place: Mumbai

Date: March 09, 2023

SOMA MAJUMDER
ADJUDICATING OFFICER